

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

In continuation of this office circular No. 987/18182-382/Accts./320/IT/2020 dated 25.09.2020, all the Officers/Officials of Central District & Rouse Avenue Court Complex are requested to submit the documentary proof of savings in terms of declaration/undertaking against which rebate of Income Tax has been claimed for the financial year 2020-21, latest by 14/01/2021 positively.

Those who have not submitted their proposed saving form, are requested to submit the same mentioning the option of tax deducted at source (i.e. either New Tax Regime or Old Tax Regime) alongwith documentary proof (if opted Old Tax Regime) latest by 14/01/2021 positively, failing which rebate of Income Tax will not be considered on proposed saving and Income Tax will be calculated as per office record/ saving proof available in this office for the Financial Year 2020-21.



(MAN MOHAN SHARMA)
District Judge (Commercial Court)-06 (Central)
Head of Office (HQs)
Tis Hazari Courts, Delhi

No. 12/163-362 /Accts./320/IT/2021

Dated : 06 JAN 2021

Copy forwarded to :-

1. PS to Ld. Principal District & Sessions Judge (HQs), Delhi, Room No. 302- A.
2. The Registrar General, Delhi High Court, with the request that these instructions may kindly brought to the notice of the staff posted in Delhi High Court on diverted capacity.
3. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi, with the request to circulate the same among the staff under their control.
4. The Principal Judge, Family Courts, Dwarka with the request that these instructions may kindly brought to the notice of the staff posted in Family Courts on diverted capacity.
5. The Director, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate the same among the trainee Judicial Officers and staff posted in Judicial Academy on diverted capacity.
6. Delhi Legal Service Authority, Central, West (THC), New Delhi (PHC), East, North East & Shahadra (KKD), South and South East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka) with the request that these instructions may kindly be brought to the notice of the staff posted in their office on diverted capacity.
7. All Ld. Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North- East & Shahadra (KKD), South and South East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka).
8. All the Judicial Officers (**Central District**), Tis Hazari Court, with the request to circulate the same among the staff under their control.
9. All the Judicial Officers (**Rouse Avenue Court Complex**), with the request to circulate the same among the staff under their control.
10. Railway Magistrate, Old Delhi Railway Station, Delhi.
11. Sr. Administrative Officer (Judicial)/Administrative Officer (Judicial)/Sr. AO / AAO / PRO / APRO / Branch In-charge at Tis Hazari Court and Rouse Avenue Court with the direction to circulate the same among the staff under their control.
12. Website committee with request to put the same on website of the District Courts.
13. Website committee for uploading on LAYERS.



District Judge (Commercial Court)-06 (Central)
Head of Office (HQs)
Tis Hazari Courts, Delhi

PROPOSED SAVINGS FOR THE FINANCIAL YEAR 2020-2021

Sh./Smt./Ms. _____ S/o / D/o / W/o _____

Designation: _____ Employee Code/Pin _____ Mobile No. _____

PAN No. _____ Aadhar No. _____

E-mail ID (in capital letters) _____

Residential Address: _____ (Govt./Pvt./Rented)

(If accommodation rented, amount of rent paid along with rent receipt). Rs. _____

Address to which Rent rebate is being sought, is available in Service Book Record (YES/NO)

Option for Income Tax Calculation (kindly select one option) :

Option-I : New Tax Regime _____ (If opted New Tax Regime, no need to furnish proposed savings detail)

Option-II : Old Tax Regime _____ (If opted Old Tax Regime, kindly furnish proposed saving detail)

NOTE: Kindly choose one option, so that the tax can be computed and deducted accordingly. This option can be exercised only once in financial year and cannot be changed within that financial year. If no option choosed, the Income tax will be calculated and deducted as per the Old Tax Regime.

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|----|--|-----------|
| 1. | Interest Income | |
| | (i) Interest of NSC | Rs. _____ |
| 2. | Deduction under chapter VI-A : | |
| | a) Physical disability of any dependent (Max. Rs. 75000/-) (u/s 80-DD) | Rs. _____ |
| | b) Medical insurance maximum Rs. 25000/- as the case may be (u/s 80-D) | Rs. _____ |
| | c) Savings u/s 80-C | |
| | i) GPF /NPS Contribution | Rs. _____ |
| | ii) CGEGIS/Group Insurance | Rs. _____ |
| | iii) Life Insurance Premium/ Other Insurance | Rs. _____ |
| | iv) PLI | Rs. _____ |
| | v) ULIP/Mutual Fund/ NSC | Rs. _____ |
| | vi) Repayment of HBA | Rs. _____ |
| | vii) Accrued Interest on NSC | Rs. _____ |
| | viii) PPF | Rs. _____ |
| | ix) Tuition Fee | Rs. _____ |
| | x) Any other (please specify) | Rs. _____ |
| | Total (i to x) | Rs. _____ |
| | Total admissible saving u/s 80-C (Limited to Rs. 1,50,000/-) | Rs. _____ |
| 3. | Interest on Housing loan (as per rule) | Rs. _____ |

Signature: _____

Name : _____
(IN BLOCK LETTERS)

Designation/Emp Code : _____

Posting _____

Contact No. _____